

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.26/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.03.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri Ram Asrey Lal, Sr. General Manager	AT&DC
5.	Shri S.K. Mohapatra, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.25/AM-17 held on 15.03.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.26/AM-18 dated 28.03.2018 was taken up for discussion in meeting actually held on 06.04.2018 and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 26/84-ALC3/2017 MEETING DATE : 28.03.2018

1	Case No.: 26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

2	Case No.: 23/26/84-ALC3/2017	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00407/AM18	RLA File :56/24/040/00025/AM15/	Lic.No/Date:5610004376 14.08.2014	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

3	Case No.: 3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC Mumbai has forwarded a				

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copy of the deficiency letter to DGFT seeking certain information. Committee decided to forward the same to firm for needful action. The case stands deferred for re-listing on 26.04.2018.

4	Case No.: 11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

5	Case No.: 40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

6	Case No.: 42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

7	Case No.: 12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

8	Case No.: 41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

9	Case No.: 44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

10	Case No.: 6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

11	Case No.: 43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

12	Case No.: 14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

13	Case No.: 5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

14	Case No.: 4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:26/84-	Status:
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		ALC3/2017 28.03.2018	Deferred
HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.			

	Case No.:33/24/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
15	HQ File :01/84/050/00330/AM18/	RLA File :04/24/040/00062/AM17/	Lic.No/Date:0410162113 18.07.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
16	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that import Item 1 and 2 are pet bottle scrap which banned item. Committee had referred the case to DIPP for decision regarding use of other import items in export product. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
17	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
18	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

19	Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:26/84- ALC3/2017	Status: Deferred
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			28.03.2018	
	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
20	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:1/21/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
21	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:24/26/84-ALC3/2017	Party Name:BEEKU EXPORTS	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status:Case Added
22	HQ File :01/84/050/00408/AM18/	RLA File :04/24/040/00129/AM17/	Lic.No/Date:0410162408 21.10.2016	Defer Date:
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Style No., Mini marker for all export product. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:12/23/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
23	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:19/25/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
24	HQ File	RLA File	Lic.No/Date:0310810241	Defer Date:

:01/84/050/00487/AM17/	:03/94/040/00874/AM17/	02.01.2017	26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.			

25	Case No.: 31/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

26	Case No.: 20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

27	Case No.: 24/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

28	Case No.: 21/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri Mahesh Kadam, Chief Manager of the firm appeared on allowing the personal hearing. He explained the detailed manufacturing process. Accordingly, Committee after due deliberation decided to ratify the norms for the above advance authorization allowing the wastage of 5% on import item 1 and as applied for Import item No. 2&3 however, this should be restricted to 26% of FOB value or actual whichever is lesser. RA concerned may take further necessary actions subject compliance of other usual conditions.				

29	Case No.: 2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:26/84-ALC3/2017	Status: Deferred
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		28.03.2018	
HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.			

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
30	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
31	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
32	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
33	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
34	HQ File	RLA File	Lic.No/Date:3510045114	Defer Date:

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:01/84/050/00496/AM17/	:35/24/040/00053/AM17/	16.02.2017	26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.			

35	Case No.: 7/4/84-ALC3/2017	Party Name:AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 26.04.2018.				

36	Case No.: 15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:26/84-ALC3/2017 28.03.2018	Closed
	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has surrendered the above advance authorization in this case. Accordingly, NC decided to close the case. RA concerned may take further necessary action subject to compliance of other usual condition.				

37	Case No.: 19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing, however, no response received from the firm. NC decided to allow final opportunity. The case stands deferred for re-listing on 26.04.2018.				

38	Case No.: 3/6/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the measurement chart and CAD with justification of wastage and reminded on to furnish the details of salvage cutting again. The case stands deferred for re-listing on 26.04.2018.				

39	Case No.: 13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510402560	Defer Date:

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:01/84/050/00080/AM18/	:05/24/040/00064/AM18/	15.05.2017	26.04.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the CAD for the export product. Committee decided to send a reminder to firm and defer the case. The case stands deferred for re-listing on 26.04.2018.

	Case No.: 2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
40	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	Defer Date: 26.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the details sought for examination of the case and same were forwarded to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.			

	Case No.: 16/8/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	
41	Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri Mahesh Kadam, Chief Manager of the firm appeared on allowing the personal hearing. He explained the detailed manufacturing process. Accordingly, Committee after due deliberation decided to ratify the norms for the above advance authorization allowing the wastage of 5% on import item 1 and as applied for in respect of Import item No. 2&3 however, this should be restricted to 26% of FOB value or actual whichever is lesser. RA concerned may take further necessary actions subject compliance of other usual conditions.			

	Case No.: 22/26/84-ALC3/2017	Party Name:SUPERFIL PRODUCTS PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
42	HQ File :01/84/050/00406/AM18/	RLA File :04/24/040/00030/AM18/	Lic.No/Date:0410163136 22.05.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above advance authorization input item No. 1 as applied for and item No. 2&3 as per packing policy. RA concerned may take further necessary actions subject compliance of other usual conditions.			

	Case No.: 9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	
43	Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm given personal hearing who explained the manufacturing process. Representative above firm explained that one piece is wasted every 10 piece due to printed fabric used by the firm as per the buyer's requirement. Accordingly, Committee decided to ratify the norms for the above advance authorization allowing the wastage of 10%. RA concerned may take further necessary actions subject compliance of other usual conditions.			

44	Case No.: 17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 26.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case. NC decided to another hearing with direction to bring the relevant documents (CAD/wastage calculation etc.) and case stands deferred for re-listing on 26.04.2018.			

45	Case No.: 33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 26.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case. NC decided to another hearing and decided to reject the case in the event of no response is received from the firm. The case stands deferred for re-listing on 29.03.2018.			

46	Case No.: 8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00111/AM18/	RLA File :05/23/040/00098/AM18/	Lic.No/Date:0510403071 08.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and hear the representative firm allowed personal hearing for explanation of their case. Accordingly, committee considered the CAD and relevant document submitted by the firm and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take further necessary action subject compliance of other usual conditions.			

47	Case No.: 15/10/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 26.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the CAD for the export product. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 26.04.2018.			

48	Case No.: 2/10/84-ALC3/2017	Party Name:UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and heard			

the representative firm allowed personal hearing for explanation of their case. Accordingly, committee considered the CAD and relevant document submitted by the firm and decided to ratify the norms for the above advance authorization as applied for Style Nos. LVL1991, LVL1992, LVL1993, LVL1994, LVL1995, LVL1996 and LVL1997. GSM should match in import and export.
RA concerned may take further necessary action subject compliance of other usual conditions.

49	Case No.: 1/20/84-ALC3/2017	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:26/84- ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00237/AM18/	RLA File :24/24/040/00014/AM18/	Lic.No/Date:2410042248 29.06.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers decided to ratify the norms for the above advance authorization as applied for. RA concerned may take further necessary action subject compliance of other usual conditions.				

50	Case No.: 22/8/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application received and same being examined. The case stands deferred for re-listing on 26.04.2018.				

51	Case No.: 24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided again request CLA, Delhi to provide three set of hard copy for examination of the case. The case stands deferred for re-listing on 26.04.2018.				

52	Case No.: 5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00144/AM18/	RLA File :05/23/040/00149/AM18/	Lic.No/Date:0510403361 07.07.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to forward the information as per DIPP deficiency letter No.7/32/2017-TSW dated 22.09.2017. NC decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 26.04.2018.				

53	Case No.: 10/24/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5610005176	Defer Date:

:01/84/050/00307/AM18/	:56/24/040/00014/AM18/	18.07.2017	26.04.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization taking cue from SION H-97 and amendment dated 09.08.2012 as under :

Export Item : Flexible Intermediate Bulk Containers

Quantity: 1120 MT

S.No.	Import Item	Quantity
1.	PP Granules	808.830 MT
2.	UV Stablizer	04.48 MT
3.	LLDPE Granules	126.00 MT
4.	Polyester Staple Fibre	262.5 MT
5.	Packing material (PP Granules)	As per packaging policy

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.: 11/24/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
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HQ File :01/84/050/00308/AM18/	RLA File :56/24/040/00016/AM18/	Lic.No/Date:5610005180 20.07.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization taking cue from SION H-97 and amendment dated 09.08.2012 as under :

Export Item : Flexible Intermediate Bulk Containers

Quantity: 1930 MT

S.No.	Import Item	Quantity
1.	PP Granules	1650 MT
2.	UV Stablizer	7.72 MT
3.	HDPE Granules	315.00 MT
4.	LLDPE Granules	105 MT
5.	Packing material (PP Granules)	As per packaging policy

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.: 26/24/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
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HQ File :01/84/050/00323/AM18/	RLA File :56/24/040/00017/AM18/	Lic.No/Date:5610005181 20.07.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization taking cue from SION H-97 and amendment dated 09.08.2012 as under :

Export Item : Flexible Intermediate Bulk Containers

Quantity: 1930 MT

S.No.	Import Item	Quantity
1.	PP Granules	1650 MT
2.	UV Stablizer	07.72 MT
3.	HDPE Granules	315.00 MT
4.	LLDPE Granules	105 MT
5.	Packing material (PP Granules)	As per packaging policy

RA concerned may take further necessary action subject to compliance of other usual conditions.

56	Case No.:4/12/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00143/AM18/	RLA File :05/24/040/00188/AM18/	Lic.No/Date:0510403499 25.07.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD.				
RA concerned may take further necessary action subject to compliance of other usual conditions.				

57	Case No.:21/24/84-ALC3/2017	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00318/AM18/	RLA File :07/24/040/00163/AM18/	Lic.No/Date:0710112111 07.09.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked the firm to furnish the CAD for the export product, however, no response received form the firm. Committee decided to send a reminder to firm and defer the case. The case stands deferred for re-listing on 26.04.2018				

58	Case No.:24/24/84-ALC3/2017	Party Name:SHRI SHIV SHAKTI PRINTS AND FABRICS	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00321/AM18/	RLA File :33/24/040/00009/AM18/	Lic.No/Date:3310030413 04.12.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed the personal hearing for explanation of their case. Committee decided to allow ask the firm again to appear with sample export product and wastage calculations for finalization of the case. The case stands deferred for re-listing on 26.04.2018.				

59	Case No.:2/26/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00386/AM18/	RLA File :34/24/040/00187/AM18/	Lic.No/Date:3410043701 18.12.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisations as under:				

Export Item: Flexible Intermediate bulk Containers

Net Content of Exports:

PP Granules: 818.18 MT,
HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

Taking into SION H-97 & amendment thereto dated 9.8.2012 and SION H-240 the following norms are approved :-

Export Item: Flexible Intermediate Bulk Containers (As per application) (Using Conductive black)

Quantity: - As per application

S.No. application	Import Item	Quantity
1.	PP granules	1.10 kg / kg content contained in the export
2.	HDPE granules	1.05 kg / kg content contained in the export
3.	Conductive Black	1.10 Kg/ Kg content contained in the export.
4.	UV Stabilizer Master Batch	0.02 kg / kg of the export
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.: 5/26/84-ALC3/2017	Party Name: SUN RISE NETS	Meet No/Date: 26/84-ALC3/2017 28.03.2018	Approved
60	HQ File :01/84/050/00389/AM18/	RLA File :26/24/040/00030/AM18/	Lic.No/Date: 2610012825 28.12.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 19/26/84-ALC3/2017	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 26/84-ALC3/2017 28.03.2018	Status: Deferred
61	HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date: 3410043756 28.12.2017	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been forwarded to DIPP for comments. Committee decided to await comments of DIPP and defer the case. The case stands deferred for re-listing on 26.04.2018.				

	Case No.: 4/24/84-ALC3/2017	Party Name: MANJUSREE DAS	Meet No/Date: 26/84-ALC3/2017 28.03.2018	Status: Deferred
62	HQ File	RLA File	Lic.No/Date: 0210208098	Defer Date:

:01/84/050/00301/AM18/	:02/24/040/00155/AM18/	04.01.2018	26.04.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been forwarded to DIPP for comments. Committee decided to await comments of DIPP and defer the case. The case stands deferred for re-listing on 26.04.2018.

63	Case No.: 1/24/84-ALC3/2017	Party Name:RESPONSIVE INDUSTRIES LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00298/AM18/	RLA File :03/95/040/00836/AM18/	Lic.No/Date:0310818308 08.01.2018	Defer Date: 26.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been forwarded to DIPP for comments. Committee decided to await comments of DIPP and defer the case. The case stands deferred for re-listing on 26.04.2018.

64	Case No.: 5/24/84-ALC3/2017	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00302/AM18/	RLA File :05/23/040/00363/AM18/	Lic.No/Date:0510405268 08.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions

65	Case No.: 6/24/84-ALC3/2017	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00303/AM18/	RLA File :05/23/040/00364/AM18/	Lic.No/Date:0510405269 08.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions

66	Case No.: 7/24/84-ALC3/2017	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00304/AM18/	RLA File :05/23/040/00395/AM18/	Lic.No/Date:0510405318 11.01.2018	Defer Date: 26.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm. Representative above firm may be ask to attend hearing along with CAD, measurement chart and sample of the export product for examination of the case. The case stands deferred for re-listing on 26.04.2018.

67	Case No.: 3/26/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
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HQ File :01/84/050/00387/AM18/	RLA File :34/24/040/00245/AM18/	Lic.No/Date:3410043794 11.01.2018	
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisations as under:

Export Item: Flexible Intermediate bulk Containers

Net Content of Exports:

PP Granules: 818.18 MT,
HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

Taking into SION H-97 & amendment thereto dated 9.8.2012 and SION H-240 the following norms are approved :-

Export Item: Flexible Intermediate Bulk Containers (As per application) (Using Conductive black)

Quantity: - As per application

S.No. application	Import Item	Quantity
1.	PP granules	1.11 kg / kg content contained in the export
2.	HDPE granules	1.06 kg / kg content contained in the export
3.	Conductive Black	1.10 Kg/ Kg content contained in the export.
4.	UV Stabilizer Master Batch	0.02 kg / kg of the export
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.: 4/26/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:26/84- ALC3/2017 28.03.2018	Approved
HQ File :01/84/050/00388/AM18/	RLA File :34/24/040/00244/AM18/	Lic.No/Date:3410043796 11.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisations as under:

Export Item: Flexible Intermediate bulk Containers

Net Content of Exports:

PP Granules: 818.18 MT,
HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

Taking into SION H-97 & amendment thereto dated 9.8.2012 and SION H-240 the following norms are approved :-

Export Item: Flexible Intermediate Bulk Containers (As per application) (Using Conductive black)

Quantity: - As per application

S.No. application	Import Item	Quantity
1.	PP granules	1.12 kg / kg content contained in the export
2.	HDPE granules	1.07 kg / kg content contained in the export
3.	Conductive Black	1.10 Kg/ Kg content contained in the export.
4.	UV Stabilizer Master Batch	0.02 kg / kg of the export
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take further necessary action subject to compliance of other usual conditions.

69	Case No.: 31/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00328/AM18/	RLA File :05/24/040/00515/AM18/	Lic.No/Date:0510405359 15.01.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm. Representative above firm may be ask to attend hearing alongwith CAD, Mini Marker, Measurement Chart and sample of the export product for examination of the case. The case stands deferred for re-listing on 26.04.2018.				

70	Case No.: 12/24/84-ALC3/2017	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00309/AM18/	RLA File :04/24/040/00210/AM18/	Lic.No/Date:0410163903 16.01.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

71	Case No.: 9/26/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Case Added
	HQ File :01/84/050/00393/AM18/	RLA File :03/94/040/00770/AM18/	Lic.No/Date:0310818630 19.01.2018	Defer Date:
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

72	Case No.: 39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510405435	Defer Date:

:01/84/050/00336/AM18/	:05/23/040/00417/AM18/	24.01.2018	26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.			

73	Case No.: 46/24/84-ALC3/2017	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00343/AM18/	RLA File :32/24/040/00045/AM18/	Lic.No/Date:3210078380 29.01.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

74	Case No.: 40/24/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00337/AM18/	RLA File :05/24/040/00530/AM18/	Lic.No/Date:0510405460 30.01.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm. Representative above firm may be asked to attend hearing alongwith CAD, Mini Marker, Measurement Chart and sample of the export product for examination of the case. The case stands deferred for re-listing on 26.04.2018.				

75	Case No.: 41/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00338/AM18/	RLA File :05/24/040/00529/AM18/	Lic.No/Date:0510405459 30.01.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.49618. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.				

76	Case No.: 42/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00339/AM18/	RLA File :05/24/040/00528/AM18/	Lic.No/Date:0510405458 30.01.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.49618. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.				

77	Case No.: 45/24/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:26/84-ALC3/2017	Status: Deferred
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HQ File :01/84/050/00342/AM18/	RLA File :02/24/040/00173/AM18/	Lic.No/Date:0210208177 30.01.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to provide the net weight of input item no.1 and per unit consumption claimed being knitted fabric. The case stands deferred for re-listing on 26.04.2018.			

	Case No.:21/26/84-ALC3/2017	Party Name:G.R.CORPORATION	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
78	HQ File :01/84/050/00405/AM18/	RLA File :06/24/040/00046/AM18/	Lic.No/Date:0610038806 02.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm for explanation of the case. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:37/24/84-ALC3/2017	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
79	HQ File :01/84/050/00334/AM18/	RLA File :03/95/040/00931/AM18/	Lic.No/Date:0310818898 06.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case to work out the item-wise wastage and defer the case. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:10/26/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
80	HQ File :01/84/050/00394/AM18/	RLA File :03/94/040/00876/AM18/	Lic.No/Date:0310818923 06.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:8/26/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
81	HQ File :01/84/050/00392/AM18/	RLA File :03/94/040/00892/AM18/	Lic.No/Date:0310819066 09.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:11/26/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
82	HQ File	RLA File	Lic.No/Date:0310819065	Defer Date:

:01/84/050/00395/AM18/	:03/94/040/00895/AM18/	09.02.2018	26.04.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.

83	Case No.:48/24/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
	HQ File :01/84/050/00345/AM18/	RLA File :32/24/040/00051/AM18/	Lic.No/Date:3210078404 12.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to provide the net weight of input item no.1 and per unit consumption claimed being knitted fabric. The case stands deferred for re-listing on 26.04.2018.				

84	Case No.:18/26/84-ALC3/2017	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00402/AM18/	RLA File :06/24/040/00049/AM18/	Lic.No/Date:0610038816 15.02.2018	Defer Date:
Decision : Committee considered the case as per agenda along with other relevant papers in this case and decided to ratify the norms for the above advance authorisation as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.				

85	Case No.:20/26/84-ALC3/2017	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
	HQ File :01/84/050/00404/AM18/	RLA File :06/24/040/00050/AM18/	Lic.No/Date:0610038817 15.02.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorisation as applied for allowing the wastage of 1% in this case. RA concerned may take further necessary action subject to compliance of other usual conditions.				

86	Case No.:1/26/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status:Case Added
	HQ File :01/84/050/00385/AM18/	RLA File :30/24/040/00041/AM18/	Lic.No/Date:3010104244 20.02.2018	Defer Date:
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

87	Case No.:6/26/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
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HQ File :01/84/050/00390/AM18/	RLA File :05/24/040/00587/AM18/	Lic.No/Date:0510405687 20.02.2018	
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Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Export Product.1 Style No. 61087 and Export Product 2-Style No. 59386. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:7/26/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:26/84-ALC3/2017 28.03.2018	Approved
HQ File :01/84/050/00391/AM18/	RLA File :05/24/040/00586/AM18/	Lic.No/Date:0510405686 20.02.2018	
88	Decision : Committee considered the case as per agenda along with other relevant papers and went Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Export Product -1 Style No. 49895, Export Product -2 Style No. 49915 and Export Product-3 Style No. 61032. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.		

	Case No.:14/26/84-ALC3/2017	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
89	HQ File :01/84/050/00398/AM18/	RLA File :05/24/040/00582/AM18/	Lic.No/Date:0510405694 21.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to further examine the matter. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:12/26/84-ALC3/2017	Party Name:ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:26/84- ALC3/2017 28.03.2018	Status: Deferred
90	HQ File :01/84/050/00396/AM18/	RLA File :02/24/040/00189/AM18/	Lic.No/Date:0210208240 26.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to further examine the matter. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:16/26/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
91	HQ File :01/84/050/00400/AM18/	RLA File :05/24/040/00601/AM18/	Lic.No/Date:0510405714 26.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to further examine the matter. The case stands deferred for re-listing on 26.04.2018.				

Case No.:17/26/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:26/84-ALC3/2017	Status: Deferred
92			

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		28.03.2018	
HQ File :01/84/050/00401/AM18/	RLA File :05/24/040/00600/AM18/	Lic.No/Date:0510405713 26.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to further examine the matter. The case stands deferred for re-listing on 26.04.2018.			

	Case No.:15/26/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
93	HQ File :01/84/050/00399/AM18/	RLA File :05/23/040/00411/AM18/	Lic.No/Date:0510405760 28.02.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. The case stands deferred for re-listing on 26.04.2018.				

	Case No.:13/26/84-ALC3/2017	Party Name:YUCON EXPORTS PRIVATE LTD.	Meet No/Date:26/84-ALC3/2017 28.03.2018	Status: Deferred
94	HQ File :01/84/050/00397/AM18/	RLA File :02/24/040/00177/AM18/	Lic.No/Date:0210208254 06.03.2018	Defer Date: 26.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to further examine the matter. The case stands deferred for re-listing on 26.04.2018.				

MINUTES OF OFFLINE CASES NC MEETING No.26/84/AM-18 DATED 28.03.2018

95.

Case no. 459	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018	F.No. 01/84/162/00082/AM18/DES.V RA F.No. 05/27/039/00012/AM11
Request for insertion of Style Number not Mentioned in the Shipping Bill for redemption A/A No. No. 0510271112 dated 20.08.2010.	
Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dated 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. Committee decided to allow personal hearing to firm and advised representative firm may be advised to bring the relevant documents showing the export product, Style No. correlating the invoice number with the shipping bill having Style No. The case stands deferred and re-listed for 26.04.2018.	

96.

Case No. 460	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted representation stating that consumption allowed by the Norms Committee is less than the SION. Committee decided to allow personal hearing to firm for explanation of their case. The case needs further examination and is re-listed for 26.04.2018.	

97.

Case No. 461	M/s. Loyal Textile Mills Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.No. 01/84/050/00097/AM11/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated 24.06.2010
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018.	

98.

Case No. 462	M/s. Shivalik Exports.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	HQ File :01/84/162/062/AM18/ RLA File :05/24/040/00079/AM06/
Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.	
Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. Committee decided to allow personal hearing to firm for explanation of their case. The case needs further examination and is re-listed for 26.04.2018.	

99.

Case No. 463	M/s. Loyal Textile Mills Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.No. 01/84/050/00136/AM15/DES-V RA F.No.35/24/040/00020/AM14
Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018.	

100.

Case No.464	M/s. Loyal Textile Mills Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.No. 01/84/162/137/AM14/DES-V RA F.No.35/24/040/00021/AM14
Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018.	

101.

Case No. 465	M/s. Loyal Textile Mills Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.No. 01/84/050/00257/AM15/DES-V RA F.No.35/24/040/00019/AM15
Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044562 dated 20.10.2014	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018.	

102.

Case No. 466	M/s. Loyal Textile Mills Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.No. 01/84/050/00013/AM15/DES-V RA F.No.35/24/040/00048/AM15
Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510043766 dated 13.03.2014.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018.	

103.

Case No. 467	M/s. Loyal Textile Mills Ltd.
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018	F.No. 01/84/050/00360/AM15/DES-V RA F.No.35/24/040/00028/AM15
Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044614 dated 15.12.2014	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018.	



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104-108.

Case No. 468-472	M/s Shankar Packaging Ltd. Mumbai																					
NC Meeting No.26/AM-18 Dated 28.03.2018 actually held on 06.04.2018																						
Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence:																						
<div><div>1. F.No.01/84/50/00326/AM-16/DES-V/ Adv. Auth. No. – 0310799711 dated 28-10-2015</div><div>2. F. No.01/84/50/00330/AM-16/DES-V/ Adv. Auth. No. – 0310799712 dated 28-10-2015</div><div>3. F.No.01/84/50/00328/AM-16/DES-V/ Adv. Auth. No. – 0310799739 dated 28-10-2015</div><div>4. F.No.01/84/50/00329/AM-16/DES-V/Adv. Auth. No. – 0310799737 dated 28-10-2015</div><div>5. F. No.01/84/50/00355/AM16/DES-V/ Adv. Auth. No. –0310752199 dated 04.10.2013</div></div>																						
Decision : Committee considered the case as per agenda alongwith other relevant papers decided to modify the norms for the above advance authorisations as per DIPP written comments vide their F.No. F. No. 7/36/2017-TSW dated 19.03.2018 as under: Taking into SION H-97& amendment thereto dated 09.08.2012 and request of the firm, the following norms are approved :- Export Item: Flexible Intermediate Bulk Containers (As per application) (Using Conductive black) Quantity: - As per application																						
Reference firm’s representation dated 24 th January 2018 submitted on dated 16 th February 2018 has stated that they are manufacturing specialized type of bags in line with the advanced technology using relevant Conductive Black material which is antistatic material. The main purpose of using this material is to avoid fire incidents in the bags. Based on explanation given by the firm, the following amended norms are approved only for the above 5 advance authorization on one time basis and no repeat license will be issued :																						
<table><tr><th>S.No. application</th><th>Import Item</th><th>Quantity</th></tr><tr><td>1.</td><td>PP granules</td><td>1.13 kg / kg content contained in the export</td></tr><tr><td>2.</td><td>HDPE granules</td><td>1.08 kg / kg content contained in the export</td></tr><tr><td>3.</td><td>Conductive Black</td><td>1.10 Kg/ Kg content contained in the export.</td></tr><tr><td>4.</td><td>UV Stabilizer Master Batch</td><td>0.02 kg / kg of the export</td></tr><tr><td>5.</td><td>LLDPE</td><td>1.05 kg / kg content contained in the export</td></tr><tr><td>6</td><td>LDPE</td><td>1.05 kg / kg content contained in the export</td></tr></table>	S.No. application	Import Item	Quantity	1.	PP granules	1.13 kg / kg content contained in the export	2.	HDPE granules	1.08 kg / kg content contained in the export	3.	Conductive Black	1.10 Kg/ Kg content contained in the export.	4.	UV Stabilizer Master Batch	0.02 kg / kg of the export	5.	LLDPE	1.05 kg / kg content contained in the export	6	LDPE	1.05 kg / kg content contained in the export	
S.No. application	Import Item	Quantity																				
1.	PP granules	1.13 kg / kg content contained in the export																				
2.	HDPE granules	1.08 kg / kg content contained in the export																				
3.	Conductive Black	1.10 Kg/ Kg content contained in the export.																				
4.	UV Stabilizer Master Batch	0.02 kg / kg of the export																				
5.	LLDPE	1.05 kg / kg content contained in the export																				
6	LDPE	1.05 kg / kg content contained in the export																				
RA concerned may take further necessary action subject to compliance of other usual conditions.																						

109.

Case No. 473	M/s Mecord India Ltd
NC Meeting No.26/AM-18 Dated 28.03.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dipped Nylon monofilament fabrics'	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of n6/n66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 26.04.2018	

110.

Case No. 474	M/s RNR International
NC Meeting No.26/AM-18 Dated 28.03.2018	F.No. 01/84/162/00024/AM15/DES.V RA F.No. 05/24/039/00034//AM14
Re-fixation of input output norms of of ladies Tunic and Ladies Caftan against annual advance License No.0510353444 dated 07.05.2013 and Annual Advance Authorization 0510380207 dated 25.02.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's was requested to provide the CAD for examination of the case. However, firm has intimated that as the case is old and they have no CAD or other documents in this regard. Committee decided to allow the personal hearing to firm for 28.03.2018 to explain their case. No representative from the firm attended the hearing. The case stands deferred for re-listing on 26.04.2018	

111.

Case No. 475	M/s Orient Craft. Ltd.
NC M.No.26/84 AM-18 dt.28.03.2018	F.No.01/84/162/00293/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Dress made out of Shell: 100% Rayon Woven Dyed Fabric, GSM 135 (+ or- 10%) (Style No 357800/457086 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft Ltd. vide their letter dated 12.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

112.

Case No. 476	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dt.28.03.2018	F.No.01/84/162/00295/AM18/DES-V
Prior fixation of adhoc norms for export 1.Ladies Shirt (Full Sleeve) Style No.2040P) Made of 77% Cotton 20% Polyamide 3% Elastane Woven Dyed GSM 95 (Tolerance + or – 10%) 2.Ladies Shirt (Full Sleeve) Style No.2066P) Made of 77% Cotton 20% Polyamide 3% Elastane Woven Yarn Dyed GSM 95 (Tolerance + or – 10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 19.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

113.

Case No. 477	M/s Shankar Packaging. Ltd.
NC M.No.26/84 AM-18 dt.28.03.2018	F.No. 01/84/050/00144AM16/DES-V
Request for modification of adhoc norms in respect of M/s Shankar Packagings Ltd. for Advance Authorisation No.0310797019 dated 02.07.2015.	







Decision : Committee considered the case as per agenda alongwith other relevant papers decided to **modify** the norms for the above advance authorisations as per DIPP written comments given att (S.No. 104-108 above) as under:

Taking into SION H-97 and request of the firm, the following norms are recommended :-

Export Item: Flexible Intermediate Bulk Containers (As per application) (Using Conductive black)

Quantity: - As per application

Reference firm's representation dated 21.03.2018 has stated that they are manufacturing specialized type of bags in line with the advanced technology using relevant Conductive Black material which is antistatic material. The main purpose of using this material is to avoid fire incidents in the bags. Based on explanation given by the firm, the following amended norms are approved for above advance authorization on one time basis and no repeat license will be issued :

S.No. application	Import Item	Quantity
1.	PP granules	1.14 kg / kg content contained in the export
2.	HDPE granules	1.09 kg / kg content contained in the export
3.	Conductive Black	1.10 Kg/ Kg content contained in the export.
4.	UV Stabilizer Master Batch	0.02 kg / kg of the export
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take further necessary action subject to compliance of other usual conditions.

114.

Case No. 460	M/s Pinnacle Clothing
NC M.No.26/84 AM-18 dt.28.03.2018	F.No. 01/84/050/00067/AM16/DES-
Modification of the adhoc nors for the above advance authorisation 0510393964 dated 24.04.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm appeared in personal hearing. Committee considered the CAD, shipping bill and other documents produced by the party. Committee, after due deliberation decided to modify the norms for the above advance authorization from 2.95 SQM to 3.30 SQM per piece as applied for as per CAD for Style No.60925. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.	

115.

Case No. 4761	M/s Richa Global Export pvt. Ltd.
NC M.No.26/84 AM-18 dt.28.03.2018	F.No. 01/84/050/00067/AM16/DES-V
Modification of the adhoc nors for the above advance authorisation 0510394974 dated 17.07.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for revised average consumption of 1.96 against 1.90 due to minor change of styleing for above advance authorisation issued under the SION. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.	

116.

Case No. 462	M/s. Loyal Textile Mills Pvt. Ltd.
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NC M.No.26/84 AM-18 dt.28.03.2018	F.No. 01/84/050/022/AM12/DES-V
<i>Modification of Norms for AANB 3510033691 dated 27-04-2011</i>	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 26.04.2018	

117.

Case No. 481	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00297/AM18/DES-V
Prior fixation of adhoc norms for export of Pullover Made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 with 58% Cotton 38% Polyester 4% Elastane Dyed Knitted Fabric GSM 150 (Tolerance +or-10%) (Style No.MC83K400RS,RN&XN,XS under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 28.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

118.

Case No. 482	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00298/AM18/DES-V
Prior fixation of adhoc norms for export Pullover Made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 and 58% Cotton 38% Polyester 4% Elastane Dyed Knitted Fabric GSM 300 (Tolerance +or-10%) (Style No.MC83K420RS,RN&XN,XS under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 19.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

119.

Case No. 483	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00299/AM18/DES-V
Prior fixation of adhoc norms for export of Pullover Made of 55% Cotton 45% Polyester	

Dyed Knitted Fabric GSM 275 with 58% Cotton 38% Polyester 4% Elastane Dyed Knitted Fabric GSM 300 and 60% cotton 40% polyester Dyed Knitted Fabric GSM 150 (Tolerance +or-10%) (Style No.MC83K450RS,RN&XN,XS under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 19.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

120.

Case No. 484	M/s Orient Craft Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00300/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Dress Made out of Shell: 100% Silk Woven printed fabric,GSM-68 (+/- 10%) Binding & Piping 100% Silk Woven Dyed Fabric GSM 68 (Tolerance +or-10%) (Style No.NAP-18-09) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Orient Craft Pvt. Ltd. vide their letter dated 30.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

121.

Case No. 485	M/s Orient Craft Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00301/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Blouse Made out of Shell: 100% Silk Woven printed fabric,GSM-68 (+/- 10%) Trims (Border) 100% Silk Woven Dyed Fabric GSM 68 (Tolerance +or-10%) (Style No.NAP-18-08) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Orient Craft Pvt. Ltd. vide their letter dated 30.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	



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122.

Case No. 486	M/s Orient Craft Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00302/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Blouse Made out of Shell: 100% Silk Woven printed fabric,GSM-68 (+/- 10%) Trims (Border) 100% Silk Woven Dyed Fabric GSM 68 (Tolerance +or-10%) (Style No.NAP-18-07) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Orient Craft Pvt. Ltd. vide their letter dated 30.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

123.

Case No. 487	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00303/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 88% Polyester 12% Nylon Dyed Woven Fabric GSM 128 with 100% Polyester Dyed Knitted Fabric GSM 750 and 100% Polyester Dyed Knitted Fabric GSM 270 (Tolerance +or-10%) (Style No.144J0042) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Export Pvt. Ltd. vide their letter dated 30.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

124.

Case No. 488	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00304/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 100% Polyester Bonded Knitted Dyed Fabric GSM 420 (Face:100% Polyester Knitted Dyed Fabric & Back:100% Polyester Knitted Dyed Fabric) with 100% Polyester Dyed Woven Fabric GSM 75 and 100% Polyester Knitted Dyed Fabric GSM-80 (Tolerance +or-10%) (Style No.AL1238) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in	

this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

125.

Case No. 489	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00305/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket Made of 100% Cotton Denim Woven Fabric GSM-475 and 100% Cotton Dyed Woven Fabric GSM-240 (Tolerance +or-10%) (Style No.1J2353) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

126.

Case No. 490	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00306/AM18/DES-V
Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Nylon Printed Pu Coated Woven Fabric GSM-114 and 100% Polyester Fleece Knitted Fabric GSM-113 (Tolerance +or-10%) (Style No.SY1092) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

127.

Case No. 491	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00307/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-310 with 100% Polyester Dyed Woven Fabric GSM-119 with 100% Polyester Dyed Knitted Fabric GSM-80 and 100% Polyester Non Woven Sew in interlining GSM-36 (Tolerance	

+or-10%) (Style No.WM6045) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

128.

Case No. 492	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00308/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket Made of 100% Polyester Printed Knitted Fabric GSM-250 and 100% Polyester Dyed Knitted Fabric GSM-80 (Tolerance +or-10%) (Style No.XM0372) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

129.

Case No. 493	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00309/AM18/DES-V
Prior fixation of adhoc norms for export of Tracksuit (Mens) Made of 70% Cotton 30% Polyester Yarn Dyed Knitted Fabric GSM-270 and 97% Cotton 3% Elastane Yarn Dyed Knitted Fabric GSM-350 (Tolerance +or-10%) (Style No.40J6233) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

130.

Case No. 494	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00310/AM18/DES-V
Prior fixation of adhoc norms for export of 1. Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM-290 (Tolerance +or-10%) (Style No.DG83D006R) 2. Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM-275 (Tolerance + or – 10%) (STYLE NO. DG83D006R) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

131.

Case No. 495	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00311/AM18/DES-V
Prior fixation of adhoc norms for export of Girls Jump Suits Made of 100% Nylon Dyed Pu Coated Woven Fabric GSM-105 with 100% Polyester Dyed Woven Fabric GSM-255 and 100% Polyester Dyed Fleece Knitted Fabric GSM-250 (Tolerance + or – 10%) (STYLE NO. SY1092) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

132.

Case No. 496	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00312/AM18/DES-V
Prior fixation of adhoc norms for export of Mens Cargo Pant Made of 100% Nylon Dyed Woven Fabric GSM-114 with 100% Nylon Yarn Dyed Woven Fabric GSM-67 with 100% Nylon Yarn Dyed Woven Fabric GSM-70 with 100% Polyester Dyed Woven Fabric GSM-80 and 100% Polyester Nonwoven Sew in Intrelining Fabric GSM-36 (Tolerance + or – 10%) (STYLE NO. WM8008) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went	

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through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

133.

Case No. 497	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00313/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester Bonded Knitted Dyed Fabric GSM 420 (Face:100% Polyester Knitted Dyed Fabric & Back:100% Polyester Knitted Printed Fabric) with 100% Polyester Dyed Woven Fabric GSM-75 and 100% Polyester Knitted Dyed Fabric GSM-80 (Tolerance + or – 10%) (STYLE NO. AM0488) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 03.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

134.

Case No. 498	M/s Shahi Exports Pvt. Ltd.
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00314/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester Bonded Knitted Dyed Fabric GSM 420 (Face:100% Polyester Knitted Dyed Fabric & Back:100% Polyester Knitted Dyed Fabric) with 100% Polyester Dyed Woven Fabric GSM-75 and 100% Polyester Knitted Dyed Fabric GSM-80 (Tolerance + or – 10%) (STYLE NO. AM0488) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 03.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

135.

Case No. 499	M/s Richa Global Exports Pvt. Ltd
NC M.No.26/84 AM-18 dated 28.03.2018	F.No.01/84/162/00315/AM18/DES-V



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actually held on 06.04.2018	
Prior Fixation of Adhoc Norms for export product 1. Girls Dress of 98% Cotton, 2% Spandex Printed Woven Fabric GSM 190 (+/-10%) Style No. 473D007-473D507, 2. Ladies Blouse of 70% Cotton 30% Silk Dyed Woven Fabric GSM 41(+/-10%) Style No. H5601- Under Special Advance Authorisation Scheme under Para 4.04(a) 1 FTP 2015-20.	
Decision : M/s Richa Global Exports Pvt. Ltd vide their letter dated 05.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

136.

Case No. 500	M/s Richa Global Exports Pvt. Ltd
NC M.No.26/84 AM-18 dated 28.03.2018 actually held on 06.04.2018	F.No.01/84/162/00316/AM18/DES-V
Prior Fixation of Adhoc Norms for export product 1. Ladies Shirt of 100% Silk Dyed Woven Fabric GSM 65 (+/-10%) Style No. 8083, 2. Girls Dress of 100% Polyester Lace Dyed Net Knitted Fabric with Printed Glitter Foil GSM (+/-10%) Style NoJ6795, Alongwith Indian Lining, 3 Ladies Blouse of 100% Polyester Dyed Woven Fabric GSM 121(+/-10%) Style No. J8139-J8140-J8156 - Under Special Advance Authorisation Scheme under Para 4.04(a) 1 FTP 2015-20.	
Decision : M/s Richa Global Exports Pvt. Ltd vide their letter dated 05.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	





